

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).25373/2014

MANISH JAIN

Petitioner(s)

VERSUS

THE NEW INDIA ASSURANCE CO. LTD. & ORS.

Respondent(s)

Date : 30-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]For Petitioner(s) Mr. P. K. Jain, AOR
Mr. Saurabh Jain, Adv.
Mr. P.K. Goswami, Adv.
Mr. H. Arjun, Adv.For Respondent(s) Mr. Ramesh Chandra Mishra, Adv.
Dr. Meera Agarwal, AOR (Not Present)UPON hearing the counsel the Court made the following
O R D E R

The petitioner's submission that respondent no.3 being the driver may be deleted from the array of parties, is accepted and his name is deleted from the array of parties at the risk of the petitioner.

(SANJAY KUMAR-II)
COURT MASTER (SH)(INDU KUMARI POKHRIYAL)
BRANCH OFFICER